

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)...../2015
CRLMP No(s). 13684/2015

(Arising out of impugned final judgment and order dated 06/01/2015
in CRLAP No. 3517/2008 passed by the High Court of Karnataka at
Kalaburagi)

RACHAPPA & ANR.

Petitioner(s)

VERSUS

STATE OF KARNATAKA AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP and office report)

Date : 31/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Raja Venkatappa Naik, Adv.
Mr. S.K. Tandon, Adv.
Mr. Pramod Deo Pujari, Adv.
Ms. Manju Jetley, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks.

(USHA BHARDWAJ)
AR-CUM-PS

(SAROJ SAINI)
COURT MASTER